

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 89/MP/2018**

Subject : Petition under Section 79 (1) (a) read with Sections 62 and 64 of the Electricity Act, 2003 and Regulations 36(a) and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2014 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of the Normative Annual Plant Availability Factor of Indira Gandhi Super Thermal Power Station (3x500 MW) of Aravali Power Company Private Limited on account of non-availability of coal.

Date of Hearing : 31.5.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Aravali Power Company Private Ltd. (APCPL)

Respondents : Haryana Power Purchase Centre and Others

Parties present : Shri M.G. Ramachandran, Advocate, APCPL  
Ms. Poorva Saigal, Advocate, APCPL  
Shri Raunak Jain, Advocate, TPDDL  
Shri Vishvendra Tomar, Advocate, TPDDL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking revision of Normative Annual Plant Availability Factor in respect of Indira Gandhi Super Thermal Power Station (3x500 MW) of Aravali Power Company Private Limited on account of non-availability of coal. Learned counsel for the Petitioner requested to admit the petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 28.6.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.7.2018.

4. The Commission directed the Petitioner to file the following information on an affidavit, on or before 15.7.2018:

(a) Detailed note on order booking and delivery of coal clearly bringing out making requisition/requirement of coal to the fuel supplier, consent of the fuel supplier for quantum of coal/allotment of rakes and specific indent and offer made to railway for supply of coal and actual supply of coal on daily basis; and

(b) Details of one year coal data (requisition given and actual coal received from domestic and imported sources) for the year 2017-18 on monthly basis in tabular form as per Annexure-A.

5. The Commission directed that due date of filing the replies, rejoinders and information should be strictly complied with. No extension shall be granted on that account.

6. The petition shall be listed for hearing on 21.8.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

**Month Wise details for the year 2017-18****Annexure-A**

Month	Declared Capacity/ Energy Scheduled certified as per RPC/SLDC	Corresponding Coal Requirement	Requirement given to the Fuel Supplier	Quantum agreed to be supplied by Fuel Supplier/No. of Rakes allocated	Requisition placed with Railway during the month	Actual Quantum of coal supplied	Opening Stock of Coal
April							
May							
June							
July							
August							
September							
October							
November							
December							
January							
February							
March							